

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 158 of 2024(SZ)
[Earlier O.A. No.359 of 2024 (PB)]**

IN THE MATTER OF:

Suo Moto matter in respect of news item
appearing in the Times of India dated
24.03.2024 titled “ **Sewage discharged
into Cooum from Mogappair bridge in
broad day light**”

And

The Principal Secretary,
MAWS Department and Ors.

....Respondent(s)

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE SECOND RESPONDENT - THE TAMIL NADU POLLUTION CONTROL BOARD.	1 - 5



**Advocate
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 158 of 2024(SZ)

[Earlier O.A. No.359 of 2024 (PB)]

IN THE MATTER OF:

Suo Moto matter in respect of news item appearing in the Times of India dated 24.03.2024 titled “ **Sewage discharged into Cooum from Mogappair bridge in broad day light**”

And

The Principal Secretary,
MAWS Department and Ors.

....Respondent(s)

REPORT FILED ON BEHALF OF THE SECOND RESPONDENT

TAMIL NADU POLLUTION CONTROL BOARD

I, S.Palanisamy, Son of Thiru.S.Santhappan, aged about 59 years, having office at Tamil Nadu Pollution Control Board (TNPCB) Chennai, do hereby solemnly affirm and sincerely state as follows.

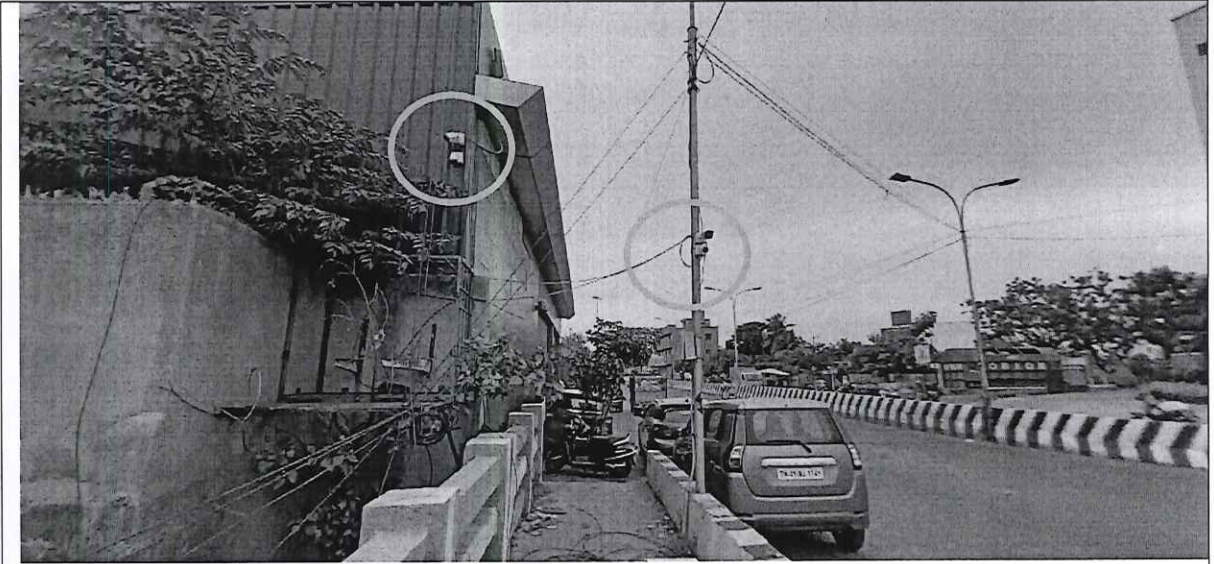
I respectfully submit that I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), having office at Chennai, and as such I am well acquainted with the facts of the case from the office records.

1. It is respectfully submitted that the Hon’ble NGT (PB) has taken Suo moto with respect to the News item appearing in The Times of India dated 24.03.2024 titled “**Sewage discharged into Cooum from Mogappair Bridge in broad day light**” as Original Application No. 359 of 2024 (PB). Further the said case has been transferred to the Hon’ble NGT (SZ) and numbered as O.A.No.158 of 2024.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

2. It is respectfully submitted that during the hearing on 15.04.2024 in O.A.No. 359 of 2024 before the Hon'ble NGT (PB), the 3rd Respondent has reported that FIR has been lodged and the defaulting tanker has been traced out and a fine of Rs. 25,000/- has been imposed by Chennai Metropolitan Water Supply and Sewerage Board through its Managing Director.
3. It is respectfully submitted that the sewage disposal by tanker Lorries into the water body /storm water drains continues. Hence with regard to the same the following press release has been issued,
"The Board hereby appeal that the sewage generated from the residential and commercial complexes shall be disposed through Lorries having necessary license obtained from MAWS department to treat the same in the nearby STPs operated by the CMWSSB/local bodies. Any illegal discharges of sewage into any water bodies or vacant lands will be dealt with very seriously including prosecution. The public are also requested to inform the nearby District Environmental Engineer office of TNPCB/TNPCB helpline 18004256750 E-Mail: complaint@tnpcb.gov.in, Office of CMWSSB, GCC and concerned local body if they notice any such illegal discharge by the sewage tanker Lorries."
4. It is respectfully submitted that in this connection, the said location was inspected by the TNPCB officials on 30.08.2024 and it was observed that cameras were installed by the CMWSSB near the said location to monitor the illegal discharges of sewage into the water bodies.

S. S. Raju
9/11/24
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.



Photographs taken during Inspection

5. It is respectfully submitted that on further investigation, it was observed that the tanker lorry No : TN 28 AE 9246 owned by Thiru.Tamilazhagan has disposed the Bore well slurry into the coom river from Mogappair bridge on 23.03.2024 at 11.30 A.M . In this regard, the CMWSSB has imposed a fine of Rs. 25,000/- for the same on 26.03.2024.
6. In view of the above, it is respectfully submitted that the Tamil Nadu Pollution Control Board has issued the directions to the Transport Commissioner, Commissionerate of Transport & Road Safety, Chennai vide Proc.No.T3/TNPCB/F.05958/Complaint/ Sewage/2024 Dated:

S & 9/12/24
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

15.10.2024 under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, and to direct the following;

- a. To direct the concerned Regional Transport Officers to cancel the Registration Certificate of the tanker lorry with Reg.No.TN 28 AE 9246 as per the Motor vehicles Act, 1988 as amended for discharging Bore well slurry collected from the nearby habitations and disposing the same into the Cooum river.
- b. To give a wide publicity about the cancellation of the Registration Certificate of the tanker lorry in the daily newspapers through concerned RTO so as to curtail the illegal disposal by the tanker lorries in the future.

7. It is respectfully submitted that a letter was addressed to the Chennai Metropolitan Water Supply and Sewerage Board vide Lr.No. T3/TNPCB/F.016008/Sewage/2024 dated: 09/11/2024 and instructed to comply with the following directions already issued by the Board vide proc. dated: 14.11.2022.

- i. All the local bodies falling under the purview of the Municipal Administration and Water Supply Department shall ensure that the lorries operated by private transporters or local bodies for the collection and disposal of sewage generated from the residential and commercial complexes shall have valid approval of the Municipal Administration and Water Supply Department.
- ii. The vehicles to be utilized for the collection & disposal of sewage shall be fitted with GPS tracking arrangements so as to monitor the disposal of the sewage in the nearby STPs operated by the Chennai Metropolitan Water Supply and Sewerage Board/local bodies in order to curtail illegal discharge into water bodies, and the records to ensure the genuine operation of the sewage tanker lorries shall be collected and kept under the custody of local bodies for verification.

S. S. 9/12/24
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Under the above circumstances, It is, most humbly prayed that this Hon'ble Tribunal may be pleased to consider the submissions made and pass orders as this Hon'ble Tribunal may deem fit and necessary in the circumstances of the case and thus render justice.

S. S. 9/12/24
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, S.Palanisamy, Son of Thiru.S.Santhappan, working as Joint Chief Environmental Engineer, TNPCB, office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above are true to the best of my knowledge through records.

S. S. 9/12/24
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

**BEFORE THE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No. 158 of 2024(SZ)
[Earlier O.A. No.359 of 2024 (PB)]**

IN THE MATTER OF:

Suo Moto matter in respect of news item
appearing in the Times of India dated
24.03.2024 titled “ **Sewage discharged
into Cooum from Mogappair bridge in
broad day light**”

And

The Principal Secretary,
MAWS Department and Ors.

....Respondent(s)

**REPORT FILED ON BEHALF OF
THE SECOND RESPONDENT -
TAMIL NADU POLLUTION
CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:09.12.2024

Date of Hearing on:10.12.2024